NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 465/(MAH)/2017 I.A. No. 71/2017

CORAM:

Present:

SHRI B. S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE PARTIES:

Dalip Singh Tuli & Ors.

V/s.

Tuli Hotels Pvt.Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. OS Penkush Respondent

Rahul Navichamia T. A. AMocate Rahul Namice

2. CS RITESH For R2

R MAHADAN.

Pinek Brog wat Adv. For the Petithoners

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Petithoners

ORDER

IA 71/2017 in CP 465/241-242/NCLT/MB/MAH/2017

For the professional appearing on behalf of the Respondent side has filed an application for vacation of the stay already granted, since the Petitioner side has filed reply, the Respondent side is directed to file rejoinder, if any, on or before next date of hearing.

Contd...2/-

: 2 :

IA 71/2017 in CP 465/241-242/NCLT/MB/MAH/2017

List this application for hearing with peremptory direction to the petitioner side to argue this matter on next date of hearing because this order has been passed in the absence of Respondent side.

The Corporate Debtor side has given undertaking that they will not hold any meeting until next date of hearing.

List this matter on 3.11.2017.

Sd/-V. NALLASENAPATHY Member (Technical) Sd/-B. S. V. PRAKASH KUMAR Member (Judicial)